

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Degustibus Hospitality Private Limited
2.	Date of incorporation of corporate debtor	27/02/1996
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Roc - Mumbai
4.	Corporate Identity No.	U55101MH1996PTC097667
5.	Address of the registered office and principal office (if any) of corporate debtor	A-2104, Floor-21, Plot-5/209, E1, Sky Flama, Tokersey Jivraj Road, Dosti Flamingo, Sewree, Mumbai -400015, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	27.09.2021 (order received on 20.12.2021 by Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	17.06.2022 (i.e. 180 days from 20.12.2021 - date of received of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Bagaria IBBI/IP-N00278/2017-18/10836
9.	Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai - 400058 arun@bagariaco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai - 400058 arun@bagariaco.com bagaria.arun@gmail.com
11.	Last date for submission of claims	02.01.2022 (i.e. 14 days from 20.12.2021 - date of receipt of order by Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Not applicable



**FOR THE ATTENTION OF THE CREDITORS OF
DEGUSTIBUS HOSPITALITY PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Degustibus Hospitality Private Limited on 27.09.2021.

The creditors of Degustibus Hospitality Private Limited are hereby called upon to submit their claims with proof on or before 02.01.2022 to the interim resolution professional at the address mentioned against entry No. 10.

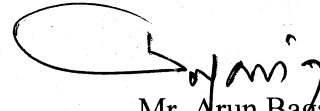
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23/12/2021
Place: Mumbai




Mr. Arun Bagaria
(Interim Resolution Professional)